

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

IA 4/2017,5/2017,69197/2017, in Petition(s) for Special Leave to Appeal (C) No(s). 32910-32911/2015

ASHOK KUMAR

Petitioner(s)

VERSUS

AMRIK SINGH &amp; ORS.

Respondent(s)

IA No. 69197/2017 - APPLICATION FOR SUBSTITUTION

IA No. 5/2017 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 4/2017 - IA FOR SUBSTITUTION OF LRS OF DECEASED R-13 &amp; R-16)

Date : 08-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Neha Agarwal, Adv.  
Mr. E. C. Agrawala, AORFor Respondent(s) Mr. Viplav Sharma, AOR  
Mr. Ajay Singh, Adv.  
Mr. Amit Kumar, Adv.  
Ms. Ruchi Nehra, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Delay in filing application for substitution, is condoned.

Abatement is set aside.

Application for substitution is allowed. Lrs. of deceased respondent nos.7, 13 and 16 are ordered to be substituted.

Amended cause title of the petition to be filed within three weeks.

(JATINDER KAUR)  
P.S. to REGISTRAR(BEENA JOLLY)  
COURT MASTER (NSH)